

DELHI VIDHAN SABHA

Bulletin Part-I

(Brief record of Proceedings)

Saturday, March 28, 1998/Chaitra 07, 1920 (Saka)

No. 121

The day being the beginning of the new Vikram Samvat 2055, Hon'ble Speaker congratulated all members.

Ruling regarding suspension of 5-members

1. Shri Jag Parvesh Chandra requested that the suspension of 5 members of his party for the remainder of the session which took place on the previous day, not being in accordance with the rules, be revoked.

The Chair while giving ruling on the subject stated that the suspension having been affected on a Resolution adopted by the House, the same was very much in order.

**Presentation of the Report of
Business Advisory Committee**

2. Shri Rajendra Gupta, Minister of Legislative Affairs presented the 18th Report of the Business Advisory Committee to the House.

LEGISLATIVE PROPOSALS

Introduction of Bills

3.

- (1) Shri Rajendra Gupta, Minister of Law, Justice & Legislative Affairs introduced 'The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) (Amendment) Bill, 1998 (Bill No.2 of 1998)'.
- (2) Shri Rajendra Gupta, Minister of Law, Justice & Legislative Affairs introduced 'The Ministers of the Government of the National Capital Territory of Delhi (Salaries & Allowances) (Amendment) Bill, 1998 (Bill No. 4 of 1998)'.

Contd...2..

- (3) Prof. Jagdish Mukhi, Minister of Finance introduced 'The Delhi Chit Fund Bill, 1998 (Bill No.3 of 1998)'.

Revocation of Suspension of members

4. Shri Sahib Singh, Chief Minister moved a motion that in view of the assurance of future good conduct of members of his party given by Shri Jag Parvesh Chandra, the suspension for the remainder of the session of S/Shri Deep Chand Bandhu, Mukesh Sharma, Parvez Hashmi, Tek Chand Sharma and Jai Kishan be revoked.

The motion was put to vote and adopted.

Consideration and Passing of Bill

5. 'The Indraprastha Vishwavidyalaya Bill, 1998' (Bill No. 1 of 1998) was taken into consideration on a motion moved by Prof. Jagdish Mukhi, Minister of Finance and Higher Education.

Following members took part in the debate:-

1. Shri Jag Parvesh Chandra
2. Shri Mewa Ram Arya

Prof. Jagdish Mukhi, Minister of Finance replied to the debate.

Also moved that the Bill be passed.

The Bill was taken for consideration clause-by-clause. Clause 2 to 5 were put to vote and adopted.

Shri Jag Parvesh Chandra withdrew his amendment to add a new clause 5 (A).

Clause 6 to 12 were put to vote and adopted.

Clause 1, Preamble and Title were put to vote and adopted.

After clause by clause consideration, Prof. Jagdish Mukhi, Minister of Finance moved that the Bill be passed.

The motion that the Indraprastha Vishwavidyalaya Bill be passed was put to vote and adopted.

contd...3..

Budget 1998-99

Further discussion of the Statement of Estimated Receipts and Expenditure of the National Capital Territory of Delhi for the year 1998-99.

Following members took part in debate:-

1. Shri O.P. Babbar
2. Shri Prem Singh

(Discussion remained inclusive)

Motion regarding Commencement of
Monday's sitting at 11.00 A.M.

Shri Alok Kumar, with the permission of the Chair moved that the sitting of the House to be held on Monday, the 30th March, 1998 may commence at 11 A.M. instead of 2 P.M.

2.5 P.M.

(The House was adjourned till 11.00 Hours on Monday, March 30, 1998).

P.N. GUPTA
SECRETARY

DELHI
MARCH 28, 1998